

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY ,THE THIRD DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 14165 OF 2013**

**Between:**

Syed Mohd Shah Qaiyamuddin Husaini, s/ o Late Syed Mohd Shah Basheeruddin Hussaini aged about 70years,Occ Business H.No.19-3-602/3,Ghazibanda Hyderabad.

**...PETITIONER**

**AND**

1. Mohammed Hussaini, S/o Mohammed Yousuf Aged about 43 years,Occ Business R/ o o H .No .18- 11-42/ 8,Chandrayangutta,Hyd
2. Mir Asad Ali, S/o Mir Yawar Ali, aged about36 years,Occ Business, R/o,H.No.19-3-677/A/66/3 Misrigunj Hyderabad
3. Mohammed Shafi, s/o Mohd Sikander Aged about 43 years, Occ Business R/o.H.No.19-3-602/3, Ghazibanda Bikshigunj Hyderabad
4. The Presiding Judge, Lok Adalat City Small Causes Court, Hyderabad A.P. Legal service Authority

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Order or direction or Writ most particularly Writ of Mandamus declaring the Award LAC.No.17/2013 in RC.No.77/2013 dated 28.3.2013 of the Lok Adalat Hyderabad, city small cause Court Hyderabad respondent No.4, is illegal ultra vires,arbitrary ,violation against the principle of natural justice and unconstitutional ,Article 14 to 21 of the Constitution of India and contravention of A.P legal service Authority is not enforceable , is not executable

**I.A. NO: 2 OF 2013(WPMP. NO: 17020 OF 2013)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant leave to the petitioner to file the present writ petition

**I.A. NO: 3 OF 2013(WPMP. NO: 17284 OF 2013)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Award vide proceeding No.17/2013 in Rc. No. 77/2013 passed by the Respondent No. 4 on the file of the Lok Adalat, City Small Cause Court pending disposal of Writ Petition

**I.A. NO: 1 OF 2013(WPMP. NO: 1961 OF 2013)**

**Between:**

1. Mohammed Hussaini, S/o Mohammed Yousuf Aged about 43 years, Occ Business R/o o H.No .18- 11-42/ 8, Chandrayangutta, Hyd
2. Mir Asad Ali, S/o Mir Yawar Ali, aged about 36 years, Occ Business, R/o, H.No.19-3-677/A/66/3 Misrigunj Hyderabad
3. Mohammed Shafi, s/o Mohd Sikander Aged about 43 years, Occ Business R/o.H.No.19-3-602/3, Ghazibanda Bikshigunj Hyderabad

**....PETITIONERS/RESPONDENTS 1to3**

**AND**

1. Syed Mohd Shah Qaiyamuddin Husaini, s/ o Late Syed Mohd Shah Basheeruddin Hussaini aged about 70years, Occ Business H.No.19-3-602/3, Ghazibanda Hyderabad.

**...RESPONDENT/WRIT PETITIONER**

2. The Presiding Judge, Lok Adalat City Small Causes Court, Hyderabad  
A.P. Legal service Authority

**...RESPONDENT/4<sup>th</sup> Respondent**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders granted on 30.04.2013 in WPMP No.17284 of 2013 in WP No.14165 of 2013

**I.A. NO: 4 OF 2013(WPMP. NO: 36125 OF 2013)**

**Between:**

1. Syed Mohd Shah Qaiyamuddin Husaini, s/ o Late Syed Mohd Shah Basheeruddin Hussaini aged about 70years,Occ Business H.No.19-3-602/3,Ghazibanda Hyderabad.

**....PETITIONER/PETITIONER**

2. Syed Mohammed Shah Riyaz Uddin Hussaini s/o Syed Mohammed Shah Qayamiuding Hussaini Aged about 42 years , Occ Business R/o H. NO. 19-3-602/3 Ghazibanda, Hyderabad

**...PROPOSED PETITIONER No.2**

**AND**

1. Mohammed Hussaini, S/o Mohammed Yousuf Aged about 43 years,Occ Business R/ o o H .No .18- 11-42/ 8,Chandrayangutta,Hyd
2. Mir Asad Ali, S/o Mir Yawar Ali, aged about36 years,Occ Business, R/o,H.No.19-3-677/A/66/3 Misrigunj Hyderabad
3. Mohammed Shafi, s/o Mohd Sikander Aged about 43 years, Occ Business R/o.H.No.19-3-602/3, Ghazibanda Bikshigunj Hyderabad
4. The Presiding Judge, Lok Adalat City Small Causes Court, Hyderabad A.P. Legal service Authority

**...RESPONDENTS**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to implead the Syed Mohammed Shah Riyaz Uddin Hussaini to be implead as Petitioner No. 2 in the above WP

**Counsel for the Petitioner: SRI M. T. GHORI**

**Counsel for the Respondent Nos. 1to3: SRI K SRINIVAS**

**Counsel for the Respondent No.4: M/s M BHASKARA LAKSHMI**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.14165 of 2013

ORDER: (Per the Hon.'b'e the Chief Justice Alok Aradhe)

None appears for the parties.

2. It appears that the petitioner is not interested in prosecuting the writ petition.

3. The Writ Petition is, therefore, dismissed for non-prosecution. No costs.

As a sequel, miscellaneous applications pending, if any, shall stand closed.

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SD/-N. SRIHARI  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

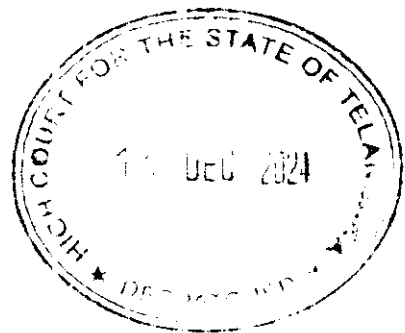
1. One CC to S.F.I. M. T. GHORI, Advocate [OPUC]
2. One CC to M/s. M BHASKARA LAKSHMI, Advocate [OPUC]
3. One CC to SRI.K. SRINIVAS, Advocate [OPUC]
4. Two CD Copies

B M  
GJP



HIGH COURT

DATED:03/09/2024



ORDER

WP.No.14165 of 2013

DISMISSING THE WRIT PETITION FOR  
NONPROSECUTION WITHOUT COSTS

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04/12/24  
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